

Monday, 22nd February, 1926

**THE
COUNCIL OF STATE DEBATES**

(Official Report)

VOLUME VII

FIRST SESSION

OF THE

SECOND COUNCIL OF STATE, 1926



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COUNCIL OF STATE.

Monday, 22nd February, 1926.

The Council met in the Council Chamber at Metcalfe House at Eleven of the Clock, the Honourable the President in the Chair.

MEMBERS SWORN:

The Honourable Raja Moti Chand, C.I.E. (United Provinces Southern: Non-Muhammadan); the Honourable Sir Chettur Sankaran Nair, Kt. (Madras: Non-Muhammadan); and the Honourable Raja Sri Rawu Swetachalapati Ramakrishna Ranga Rao Bahadur of Bobbili (Madras: Nominated Non-Official).

STATEMENT LAID ON THE TABLE.

THE HONOURABLE MR. J. CRERAR (Home Secretary): I lay on the table a statement giving information which was promised in reply to a question asked by the Honourable Mr. Anugraha Narayan Sinha, on the 10th February, 1926, regarding Committees appointed in 1922—24.

Year.	Names of Committees.	Report submitted or not.	Expenditure.	REMARKS.
			RS. A. P.	
1922	Committee on Public Petitions.	Yes.	Nil.	
	Staff Selection Board Committee.	"	Nil.	
	Indian Arms Rules Committee.	"	16,046 1 0	
	Frontier Enquiry Committee.	"	76,550 0 0	
	Railway Industries Committee.	"	Nil.	
	Seamen's Recruitment Committee.	"	7,388 13 11	
	Railway Risk Note Committee.	"	4,186 0 0	
	The Indianization Committee.	"	Not known.	
	The Waziristan Committee.	"	Ditto.	

Year.	Names of Committees.	Report submitted or not.	Expenditure.	REMARKS.
			Ra. A. P.	
1922	The Braithwaite Committee.	Yes.	22,448 0 0	
	The Indian Retrenchment Committee.	"	71,000 0 0	
	Bengal Pilot Service Committee.	"	6,000 0 0	Estimated.
	Machinery Committee.	"	1,200 0 0	
	Railway Depreciation Fund Committee.	"	38,683 0 0	
	Railway Statistics Revision Committee.	"	27,870 0 0	
	New Capital Enquiry Committee.	"	8,500 0 0	
	Preliminary Committee on Workmen's Compensation Bill.	"	3,913 0 0	
	Joint Committee on the Cotton Transport Bill.	"	1,843 0 0	Committee met when the legislature was not in Session.
	Joint Committee on the Indian Boilers Bill.	}	3,051 18 0	Ditto.
	Joint Committee on the Indian Mines Bill.			
1923	The Tariff Board.		1,52,065 (1923-24) (actual) 1,97,800 (1924-25) (Revised Estimate) 1,89,741 (1925-26) (Estimated).	The Board has submitted 8 reports so far. It is still at work.
	Indian Mercantile Marine Committee.	Yes.	1,87,623 0 0	
	Committee to make recommendations regarding the re-organization of the administrative methods of the Forest Department.	"	4,450 0 0	Approximate.
	Coal Dnst Committee.	The Committee submitted its first report in May, 1924. Its investigations have not yet been completed. Further experimental work is being carried out.	A sum of Ra. 7,562 has been incurred up to September 1925. It is anticipated that a further expenditure of Ra. 2,400 will be incurred.	
	Committee on Police Uniforms.	Yes.	1,500 0 0	Estimated.
	Calcutta High Court Retrenchment Committee.	"	2,984 0 0	

Year.	Names of Committees.	Report submitted or not.	Expenditure.	REMARKS.
			Rs. A. P.	
1923	Indian Bar Committee .	Yes.	1,17,000 0 0	Approximate including printing charges.
	Royal Commission on Superior Services in India.	"	4,70,000 0 0	Approximate.
	Select Committee on the abolition of Transportation Bill.	"	180 0 0	"
1924	Civil Justice Committee	"	2,82,867 0 0	Excluding the cost of printing.
	Reforms Enquiry Committee.	"	46,000 0 0	
	Carriage and Wagon Standards Committee.	"	74,198 0 0	
	Locomotive Standards Committee.	"	33,569 0 0	
1924	Colonies Committee	The Committee was not instructed to submit a report and did not, as a Committee submit any report.	37,770 4 0	
	Auxiliary and Territorial Forces Committee.	Yes.	17,500 0 0	Estimated.
	Indian Taxation Inquiry Committee.	Report expected shortly.	5,00,000 0 0	Approximate
	External Capital Committee.	Yes.	Negligible and not separately recorded.	
	Coal Committee .	"	76,162 0 0	Approximate.
	Post and Telegraph Committee.	"	28,500 0 0	
	Standing Emigration Committee.		5,140 12 0	This is a Standing Committee and meets when the legislature is in sessions. It is elected annually. No formal reports of the meetings of the Committee are submitted.
	Committee of Enquiry into the working of the London Timber Agency of the Government of India.	Yes.	£754 10 0	

INDIAN MEDICAL EDUCATION BILL.

THE HONOURABLE RAO SAHIB DR. U. RAMA RAO (Madras: Non-Muhammadan): Sir, I beg leave of the House to introduce a Bill to regulate medical education in India.

The object of the Bill is clearly set forth in the Statement of Objects and Reasons appended to the Bill. Let me, however, make a brief statement explaining the necessity for and pointing out some of the salient features of the Bill. The Bill follows, in the main, the principles and procedure contained in the British Medical Act of 1886. The first attempt at medical reform in India was made in 1914, when the Madras Medical Registration Act III of 1914, and the Bengal Act VI of 1914, were passed. The other Presidencies and Provinces followed suit with the result that we have now 8 different pieces of legislation in 8 different Provinces pertaining to the registration of medical practitioners. The objects of the legislation undertaken in the Provinces are no doubt identical and they are (i) to constitute a body called the Medical Council, which is responsible for the preparation and maintenance of a register of medical practitioners possessing certain qualifications and (ii) to secure that practitioners who are registered shall enjoy certain privileges and that those who are not registered shall suffer certain disabilities. Thus, it will be seen that the primary function of a Provincial Medical Council is merely to supervise the maintenance of the register of medical practitioners in the respective Provinces. The principal defects in the existing Provincial Medical Registrations Acts are lack of uniformity and full reciprocity. Further, these enactments have more to do with ethics and discipline than the organization, direction and control of medical education. The removal of existing anomalies and the securing of uniformity and full reciprocity can only be obtained by legislation initiated by the Government of India and this Bill is intended to supply that want.

Another point to which I would like to invite the attention of this House is the attempt made in this Bill for the establishment of a qualification in the indigenous methods of treatment which are independent of western medical science but which administer to the needs of a large population in this country. The Government of India and the various Provincial Governments have begun to recognize, of late, the usefulness of these systems of medicine and have even gone to the length of establishing indigenous schools of medicine in important provincial centres for imparting instruction in these systems. This Bill merely provides for a future contingency, when the degrees and qualifications in the indigenous systems of medicine come to be recognized by the proposed All-India Medical Council. The Council will then sanction the constitution and working rules and leave the rest to any Faculty of Indigenous Medicine that may come up hereafter. A similar device exists even in the General Medical Council of Great Britain where practitioners belonging to the homoeopathic school of medicine are thus admitted to the Council. I am simply adopting that procedure here. With these words, Sir, I request the leave of the House to introduce the Bill.

The motion was adopted.

THE HONOURABLE RAO SAHIB DR. U. RAMA RAO: Sir, I introduce the Bill.

ELECTION OF A PANEL FOR THE CENTRAL ADVISORY COUNCIL FOR RAILWAYS/

THE HONOURABLE MR. D. T. CHADWICK (Secretary, Commerce Department): Sir, I beg to move:

"That this Council do proceed to elect in such manner as may be approved by the Honourable the President a panel consisting of 8 members, from which 6 shall be selected to serve on the Central Advisory Council for Railways, as provided for in clause 6 of the Resolution adopted by the Legislative Assembly on the 20th September, 1924, on the subject of the separation of railway finance."

The motion was adopted.

THE HONOURABLE THE PRESIDENT: With reference to the motion just adopted by the Council I understand that the Department concerned is desirous that the panel should be completed at a very early date, and I therefore announce to the House that nominations to this panel for the Central Advisory Council for Railways will be received by the Secretary up till 12 Noon to-morrow, and that in the event of an election being necessary the election will be held on Thursday, the 25th instant. With reference also to the terms of the motion just adopted I shall announce to-morrow, should an election prove necessary, the form which the election will take. I may also remind elected Members of the Council that the election of their representatives to the Court of the Delhi University will be held in the Members' room to-day immediately.

The Council then adjourned till Eleven of the Clock on Tuesday, the 23rd February, 1926.